

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 16**

**CP/271(MB)2023**

CORAM:

**SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 28.06.2024**

**NAME OF THE PARTIES: SUSHRI SUSHILA RAJE HOLKAR V/s**  
**ACC LIMITED**

**Under Sec. 58(3) Sec. 59 of Companies Act, 2013**

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**ORDER**

1. Adv. Niharika Ahluwalia and Adv. Himagn Jain for the Intervenors is present and Adv. Yash Dhruva for the Respondent is also present.
2. Ld. Counsel for the Intervener informs that vide order dated 23.04.2024, the Bench directed the Petitioner to implead them as the party Respondent so that they may file the reply. However, that the same is still not done. The Petitioner is directed to take appropriate steps.
3. List this matter on **26.07.2024** for further consideration.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

/Neeraj/